

GOVERNMENT OF RAJASTHAN
LAW & LEGAL AFFAIRS DEPARTMENT
(STATE LITIGATION)

F. 12(7)RAJ/VAD/19 PART

JAIPUR, DATED: 19/2/2019

All Addl. Chief Secretary/
Principal Secretary/
Secretary/Head of the Department

Sub: Regarding presence of Officer In Charge of the case on behalf of the State of Rajasthan in the cases listed before the Hon'ble Rajasthan High Court, Jodhpur/Jaipur

As you are aware that the Advocates have called for, boycott of the court proceedings and they are not attending the proceedings before the Hon'ble Court. It has been brought in to notice that the officer in charge of the cases are also not attending the court, which has been viewed very seriously by the Hon'ble High Court and it has been directed to ensure the personal presence of the officer not below the rank of Deputy Secretary on behalf of the department along with the record, in the court.

You are therefore requested to take a serious note of it and to ensure that officer in charge/officer not below the rank of Deputy Secretary, concerning your department, shall remained present in person, before the Hon'ble Rajasthan High Court, Jodhpur/ bench Jaipur, in the cases listed before the Hon'ble Court. If any adverse order is passed against the Government in the absence of the officer in charge, it shall be treated as his personal responsibility and the erring officer shall be liable for strict disciplinary action.



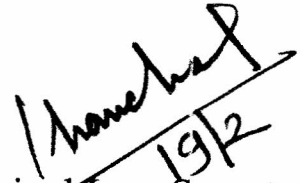
Principal Law Secretary

Copy forwarded to the following for information and necessary action.

1. Advocate General, Hon'ble Rajasthan High Court, bench Jaipur

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2. Dr. Vibhuti Bhushan Sharma, Addl. Advocate General in reference to his letter no. PA/AAG/BBS/CN/19 Jaipur dated 19.02.19
3. All Addl. Advocate General, Hon'ble Rajasthan High Court, Jodhpur/bench Jaipur
4. Programmer, Law Department for uploading this circular in the departmental website.
5. Guard File


Principal Law Secretary